

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 107
206/252/ND/2020

IN THE MATTER OF:

M/s Excellence Capital Ventures Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 26.08.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

For the ROC

:Mr. Rajeev Sharma, Advocate

**:Mrs. Sweety Khattar Kumar,
AROC**

For the Income Tax Department

:

ORDER

CA 400 of 2020

CA No. 400 of 2020 is an urgent hearing application and the same is allowed.

Heard the submissions made by the learned Counsel for the appellant. Learned Counsel for the appellant is directed to apprise the Court about the sale deed executed by his clients regarding purchase of immovable property and also furnish a copy of the sale deed. AROC is present and sought week

(Annu)

days' time to file their report. Week days' time as prayed for is granted and let the matter be posted after week days.

Ms. Lakshmi Gurung, Advocate is directed to co-ordinate with the department for early submission of their report, as the appellants' counsel would like to avail the benefits scheme proposed by the Ministry of Corporate Affairs which is likely to be closed on 30th September, 2020. Post the matter to 4th September, 2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)